

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.294/2020**  
**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2020**  
**(F.No.26.11.2019/NCLAT/UR/1685**

**In the matter of:**

Suraj Jose ..... Appellant  
Versus  
M/s. Federal Bank Ltd. & Anr. .... Respondents

Appearance:       None for the Appellant.

**22.01.2020**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 26.11.2019 and the Office after scrutiny of the Memo of Appeal on 27.11.2019, intimated the defects on the same day and returned the Memo of Appeal to the Appellant on 28.11.2019. The Appellant re-filed the Memo of Appeal on 16.01.2020. It is stated in the Interlocutory Application (IA) that the registry had raised 15 defects. Curing the defects required procurement of details from the Appellant in Kerala, which took considerable time. Office Clerk met with an accident and was unable to file the appeal. Thereafter, the Courts were closed for Christmas vacation, which further delayed the process. Hence, there is delay of 43 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. No one appeared on behalf of the Appellant.

4. Perused the averments made in the IA as well as Office report. The Appellant was required to re-file the Memo of Appeal within seven days from the date of intimation of the defects. However, the Appellant re-filed the Memo of Appeal with a delay of 43 days, hence, the case may be placed before the Hon'ble Bench for appropriate orders.

5. List the case 'for admission with defect'.

6. IA is disposed of accordingly.

(Peeush Pandey)  
Registrar